



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 193 of 2006.

Applicant (s)..... Nasir Ali Respondent (s)..... Union of India & Others.

Advocate
for Applicant (s) Dr. D. N. Bhandhu Mishra Advocate
for Respondent (s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
I. P. O of Reg. Sst. filed. Copy Served For favour of Registration please as per memo 2/3/06 S. O. (T) DR 1/3/06 DR Applicant may remove defect. <u>denial</u> 01/03/06	<p>REGISTRATION denial by Registrar 03.03.06</p> <p><u>ORDER DATED: 06.03.2006</u></p> <p>Being aggrieved by the order impugned under Annexure-9 dated 01.10.2004, the Applicant represented to the authorities/Respondents under Annexure-10 dated 15.10.2004 and under Annexure-11 dated 24.07.2005. No heed having been paid to the grievances of the Applicant, as raised under Annexure-10 dated 15.10.2004 and under Annexure-11 dated 24.07.2005, the Applicant has approached this Tribunal in the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.</p>
2/3/06 S. O. (T) DR 1/3/06 DR Defects removed. For favour of Registration please.	
2/3/06 S. O. (T) DR 1/3/06	
denial 03.03.06	PTO

Notes of the Registry

Orders of the Tribunal

for Admonition
Copy Served.

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3/3/06

Copy of order may
be given to both the
Counsel -

W. M. B.
S-O (J)

~~Notice with~~
Copy of order with
order OA may be
sent to all
respondents by post

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1/5/06

W. M. B.
S-O (J)

2. Heard Dr. D.B.Mishra, Ld. Counsel appearing for the Applicant and Mr. R.C.Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served and perused the materials placed on record.

3. Since the representations of the Applicant are stated to be still pending with the Respondents, this Original Application is hereby disposed of with direction to the Respondents to consider the grievances of the Applicant as raised in his representations under Annexure-10 dated 15.10.2004 and under Annexure-11 dated 24.07.2005 and in this Original Application and pass necessary orders (under intimation to the Applicant) within a period of three months.

4. With the aforesaid observation and direction, this Original Application stands disposed of.

5. Send copies of this order to the Respondents, along with copies of the Original Application, and a free copy of this order be sent to the Applicant in the address given in the Original Application.

6. Free copies of this order be also given to Dr. Dinbandhu Mishra, Ld. Counsel appearing for the Applicant and to Mr. R.C.Rath, Ld. Standing Counsel for the Railways.

Subeet -
06/03/06
MEMBER (JUDICIAL)